

Listed on :  
Court No. :  
Item :

**SECTION-II**

**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL MISCELLANEOUS PETITION NO. 15185 OF 2014**  
(Application for permission to file special leave petition)

**IN**

**PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2014**

|                               |        |                   |
|-------------------------------|--------|-------------------|
| Madan Singh                   |        | ...Petitioner(s)  |
|                               | VERSUS |                   |
| State of Uttar Pradesh & Ors. |        | ... Respondent(s) |

**OFFICE REPORT**

The matter above mentioned has been filed by Mr. Yash Pal Dhingra, Advocate on behalf of Petitioner against the Judgment and Order dated 22<sup>nd</sup> July, 2013 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 1469/1983.

It is submitted that the above-mentioned matter is barred by time by 267 days and Counsel has filed an application for condonation of delay in filing the same.

The application for permission to file special leave petition above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 4th day of August, 2014.

**Sd/-**

ASSISTANT REGISTRAR

COPY TO:

Mr. Yash Pal Dhingra, Advocate

C4/dk

ASSISTANT REGISTRAR